

Most Urgent/Out at once

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI


No. 28692-28792 Genl./HCS/2022

Dated, Delhi the 10 8 AUG 2022

**Sub: Circulation of copy of letter bearing no. 4472-83/DHC/Gaz/G-2/Judgment/2022 dated 06.08.2022 in respect of order/judgment dated 11/07/2022 passed by Hon'ble Supreme Court of India in M.A No. 1849/2021 in Special Leave Petition (Crl.) No. 5191/2021 titled as "Satender Kumar Antil Vs. Central Bureau of Investigation & Anr".**

In the abovesaid letter, it is requested to kindly download the abovesaid order/judgment from the official website of Hon'ble Supreme Court of India for information and necessary compliance to : -

1. All the Ld. Judicial Officers posted in Central District, Tis Hazari Courts, Delhi.
2. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
3. PS to Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi (for information).
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Acad)/2019/4306 dated 06.08.2019.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
7. For uploading the same on Centralized Website through LAYERS.

  
(RAKESH PANDIT)  
Officer-in Charge, Genl. Branch, (C)  
Addl. District & Sessions Judge,  
Tis Hazari Courts, Delhi

Encl.: As above.

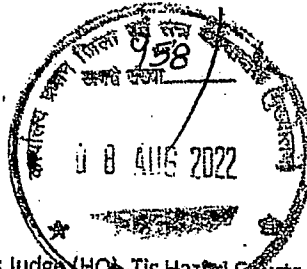
**IN THE HIGH COURT OF DELHI AT NEW DELHI**

4472-83  
No. /DHC/Gaz/G-2/Judgment/2022

Dated: 06 August 2022

From:

The Registrar General,  
High Court of Delhi,  
New Delhi-110003.



To,

1. The Principal District & Sessions Judge (HC), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
3. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
4. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
5. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
6. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
7. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
8. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
9. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
10. The Principal District & Sessions Judge (South -West), Dwarka Courts Complex, New Delhi.
11. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
12. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.

Sub: Order/Judgment dated 11.07.2022 passed by Hon'ble Supreme Court of India in M.A No. 1849/2021 in Special Leave Petition (Crl.) No. 5191/2021 titled "Satender Kumar Antil vs. Central Bureau of Investigation & Anr".

Sir/Madam,

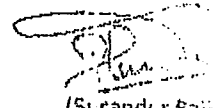
I am directed to request you to kindly download the copy of Order/Judgment dated 11.07.2022 passed by Hon'ble Supreme Court of India in M.A No. 1849/2021 in Special Leave Petition (Crl.) No. 5191/2021 titled "Satender Kumar Antil vs. Central Bureau of Investigation & Anr" from the official website of Hon'ble Supreme Court of India and to circulate the same amongst all the Judicial Officers under your respective control for information and necessary compliance.

I am further directed to request you to furnish the status report in respect of the aforesaid judgement within seven working days positively.

Cont. Sr.

J. DBS J (1005)  
06/08/22

Yours faithfully,

  
(Sd/-) Deputy Registrar (Gazette) for Registrar General